

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.19/(MAH)/2013
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

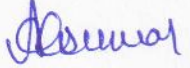
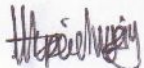
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 19.09.2016

NAME OF THE PARTIES: Mr. Ajay Kumar Garg

V/s.
M/s. Budhrani Housing Developers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

| S. No. | NAME | DESIGNATION | SIGNATURE |
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|----|------------|--|---|
| 1. | AJAY KUMAR | Practising Company Secretary For Respondents 1, 2, 3, 5 & 6 Ashok Kumar P. Upadhyay for petitioner Hobby for Ramesh Sarangi :- |   |
|----|------------|--|---|

Order

C.P. No. 19/397-398/CLB/MAH2013

1. Ld. Counsels representing both the sides are present and stated with full sense of responsibility that a family settlement is going on. The fact of family settlement has also been confirmed from the Petitioner's side.
2. Under the circumstances matter is adjourned to 30.11.2016 consented by both the sides. Meanwhile, parties are directed to revert back this bench with specific information about the steps taken and the progress in the settlement.
3. All the C.A(s) shall also be fixed along-with C.P(s)

sd/-

Dated: 19.09.2016

Shri M.K. Shrawat
Member (Judicial)